

**Central Administrative Tribunal
Principal Bench**

**OA No.3608/2017
MA No.3823/2017**

New Delhi, this the 12th day of October, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Shri Ankit Kumar,
Aged about 28 years,
S/o Shri Ashkaran Singh,
R/o RZ-96, D-Block,
Roshan Vihar, Part-II,
Najafgarh,
New Delhi-110043.
2. Dharam Lal,
Aged about 33 years,
S/o Sh. Ram Nath,
R/o B-23, type-1, ESI colony Okhla,
Phase-I, Delhi-110020.
3. Poonam Anand,
Aged about 37 years,
D/o O.P. Anand,
R/o B-23, type-1,
ESI colony Okhla,
Phase-I,
Delhi-110020.
4. Sh. Harmit Singh,
Aged about 36 years,
S/o Sh. Manohar Singh
R/o 34/3, Double Storey, Ashok Nagar,
Near Tilak Nagar,
Metro Station,
New Delhi-110018.
5. Shri Abhijit Upadhyay,
Aged about 34 years,
S/o Sh. Late Akshyvar Upadhyay,
R/o C-3, type-II, ESI Hospital Colony,
Okhla phase-I,
Delhi-110020.

All the applicants working as Jr. Radiographers in Group 'C'
...Applicants

(By Advocate : Shri Amit Anand)

Versus

Union of India through

1. Secretary,
Ministry of Labour,
Shram Shakti Bhavan,
New Delhi-110001.
2. The Director General,
Employees State Insurance Corporation,
Panchdeep Bhawan,
C.I.G. Road,
New Delhi-110002.
3. Medical Superintendent,
E.S.I. Hospital, Okhla,
New Delhi-110020.
4. D(M/N)/Medical Superintendent,
E.S.I.C., Model Hospital,
Sector-24, Noida (UP).

...Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant.

MA No.3823/2017

For the reasons stated therein, the MA filed for joining together in a single Application is allowed.

OA No.3608/2017

The applicants, Junior Radiographers under the respondents – Employees State Insurance Corporation have filed this OA seeking the following reliefs :-

- “i. Direct the respondents to grant PB-1 5200-20200 plus grade pay Rs.2400/- [pre revised Rs.4000-6000] to the applicants.
- ii. Direct the respondents to grant consequential relief in the form of payment of arrears of pay and allowances to the applicants upon grant of relief (i) above;
- iii. That the Hon’ble Tribunal may also dispose off the present O.A. in terms of the order dated 06.12.2016 in O.A. 290/00645/2015, order dated 10.02.2017 in OA No.350/01672/2016, (Annexure-A-1A) and order dated 25.07.2017 in OA No.417/2014 (Annexure-A-1B)
- iv. Award the cost of this litigation in favour of the applicants and against the respondents;
- v. Pass such other further order(s) as this Hon’ble Tribunal may deem fit and proper in the facts and circumstances of the case.”

3. It is submitted that the applicants made number of representations including Annexure-A/1 (Colly), ventilating their grievances. However, no orders have been passed by the

respondents thereon till date. It is also submitted that the subject matter of this OA is covered by various decisions of this Tribunal.

4. In the circumstances, the OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the Annexure-A/1 Colly representations of the applicants, keeping in view the various decision filed along with the OA, by passing a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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